



Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
10.	17.5.2005	<p>The petitioners are present and they got legal assistance from the two learned Senior Counsel of this Bar, namely, Mr. A. Moulik and Mr. A. K. Upadhyaya in the matter. After getting legal assistance, the petitioners made a prayer for allowing them to withdraw the writ petition.</p> <p>We have perused the report submitted by the appropriate authority about the present identity and status of the office bearers of All Sikkim Youth Association which is headed by Mr. Gyatso Lepcha as President and the term and tenure of the duly constituted Central Executive Committee of All Sikkim Youth Association headed by Mr. Gyatso Lepcha shall expire on 23.8.2005 as submitted by the Legal Remembrancer cum Secretary Law in the matter. We keep this report on record and it is hereby formed as part of the record and marked as 'X' for identification. It is seen from the report that Mr. Dilu Jairu and his group felt that the time has come for them to initiate action for constituting a new central executive committee with such persons who are willing to cooperate or render service or promote the cause of the organization, social help etc. etc. Be that as it may, in our democratic</p>	

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
		<p>society each and every person has legitimate right to form association or union or question the validity of the constitution of any group or union or association as enshrined under the Constitution of India within the permissible limit. There is no bar against them in doing so. However, in the instant case, it appears to us that, Rudra Khatiwara, petitioner No.1 is not the General Secretary and Dilu Jairu, Dorjee Tamang and Sonam Bhai Bhutia, the petitioner Nos.2, 3 and 4 are not the present President and the Vice Presidents of the said association.</p> <p>In our considered view, the petitioners did not approach this court with clean hands. It is said so "person who seeks justice, he or she should come with clean hands."</p> <p>Keeping in view the above observations, we allow the prayer of the petitioners to withdraw this writ petition. Accordingly, this writ petition is closed on withdrawal.</p> <p style="text-align: right;">  (N. Surjamani Singh) Chief Justice (Acting) </p> <p style="text-align: right;">  (A. P. Subba) Judge </p>	

At/